

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21022 of 2018

[Arising out of Order-in-Original No. COC-EXCUS-000-COM-04-17-18 dated 15/02/2018 passed by the Commissioner of Central Excise and Customs (Appeals), Cochin.]

M/s Lee Builders

Pmc Xiv/489 1st Floor Kanampuram
Building Mc Road Perumabavoor
KERALA - 683542
KERALA

Appellant(s)

VERSUS

**Commissioner Of Central
Tax And Central Excise,
Thiruvanthapuram**

P.B.No.13, I.C.E Bhawan,
Press Club Road
Thiruvanthapuram - 695001
Kerala

Respondent(s)

APPEARANCE:

None for the Appellant.

Shri H. Jayathirtha, Superintendent, Authorised Representative
for the Respondent.

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20305 / 2023

Date of Hearing: 11/04/2023

Date of Decision: 11/04/2023

Per : DR. D.M.MISRA

None appeared for the appellants. Appellants have submitted that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said

Scheme has been accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court on **11/04/2023**.)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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